CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP NO. 115/2002 OA NO. 1380/1999

This the 24th day of April, 2002

HON'BLE SH. V.K.MAJOTRA, MEMBER (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

- 1. P.P.S.Rana s/o Shri J.S.Rana 8-9/7 Type-II, O.F.Estate, Dehradun(UP).
- 2. Rajbir Singh s/o Sh. Sewa Ram working as Fitter Instrument skilled, in Opto Electronics Factory, Dehradun (UP). (By Advocate: Sh. Yogesh Sharma)

Versus

- Sh. Yogender Narain,
 The Secretary,
 Ministry of Defence, Govt. of India,
 South Block,
 New Delhi.
- Sh. D.K.Dutta,
 The Director General,
 Ordnance Factory Board,
 10-Λ, Auckland Road,
 Kolkatta.
- 3. Sh. M.R. Jetprola
 The General Manager,
 Opto Electronics Factory,
 Dehradun (UP).
 (By Advocate: Sh. V.S.R. Krishna)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

The only grievance of the applicant is that his case is not decided at the Ministry level. However, on going through the reply we find that his case has been decided at the level of the Ministry concerned in consultation with Ministry of Law and Justice. So, nothing survives in the CP. CP is dropped. Notices discharged.

(KULDIP SINGH)
Member (J)

(V.K. MAJOTRA)
Member (A)

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